

**Annual report of excavations by  
Archaeological department**

\*118. SHRI K. N. DASGUPTA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) when the annual report of the Archaeological department was last published and for which year;

(b) reasons for stoppage of further publication of such annual reports; and

(c) the places in India where archaeological excavations works are still continuing by the Department?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) *The Annual Report of the Archaeological Survey of India* was last published in 1940 for the year 1936-37. Part I only of the Report for the year 1937-38 was published in 1942.

(b) It was stopped due to the outbreak of the last World War. A new publication entitled *Indian Archaeology—A Review* incorporating the yearwise accounts of the archaeology activities not only of the Survey but also of the State Departments of Archaeology, Universities and other learned bodies was introduced in 1954. The last issue of this publication relates to the year 1971-72, and the subsequent issues are in various stages of preparation and printing.

(c) Archaeological Survey of India will continue excavations during the current year at Sathanikota in Andhra Pradesh; Ayodhya and Fatepur Sikri in Uttar Pradesh; Hampi in Karnataka; Daimabad in Maharashtra; and Antichak in Bihar.

**Baweja Committee report on D.D.A.**

\*119 SHRI JANARDHANA POOJARY:  
SHRI F. P. GAEKWAD:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Baweja Committee on the working of DDA has submitted its report; and

(b) if so, the main features thereof and Government's reaction thereon?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) A statement is laid on the Table of the Sabha. An "Empowered Committee" has been appointed which is yet to submit its concrete proposals for the approval of the Government.

**Statement**

The Committee has, *inter alia*, recommended:

(i) In future, the transfer of newly acquired land under the Scheme for Large Scale Acquisition Development and Disposal of Land to DDA should take place under Section 15 of Delhi Development Act on payment of acquisition cost and not under Section 22 of the Act.

(ii) In order to meet cost of acquisition of land and its development, DDA should be given a Seed Capital of Rs. 10 crores.

(iii) The annual requirement of houses in Delhi has been estimated as 80,000 a year. The DDA should, therefore, intensify its housing activity and build 20,000 dwelling units every year and for this purpose it should be given Seed Capital of Rs. 10 crores. In order to meet the balance of the housing needs of the city, other agencies in public, cooperative and private sectors should be involved on a massive scale.

(iv) DDA has at present as many as 16,000 houses incomplete. In